

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3890

ANSWERED ON:20.03.2013

IRREGULARITIES IN PRIVATE SCHOOLS

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether private schools in the country including Delhi are arbitrarily fleecing money from parents in the name of capitation and other types of fees as per the survey conducted by ASSOCHAM;

(b) if so, the details thereof, State-wise;

(c) the total number of schools against which action has been taken for the said act during the last three years across the country;

(d) whether the Union Government proposes to enact a legislation to prevent malpractices indulged in by schools by way of charging capitation fee, refusing admission to children and making false claims and if so, the details thereof; and

(e) whether the Central Advisory Board of Education has examined the provisions of the proposed legislation and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)to(c) The Central Board of Secondary Education (CBSE) receives sporadic complaints with regard to the violation of its Affiliation Bye-Laws including those related to the demand of capitation fee. A total of 32 complaints have been received during last three years. After examination of the explanations submitted by the schools, suitable action was taken against the defaulting schools, depending on the merits of each case. A list indicating the state-wise complaints received during the last three years is as following:

State	2010	2011	2012
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Kerala	8	1	7
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Karnataka	1	0	1
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Delhi	1	1	0
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Punjab	0	1	0
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Tamil Nadu	0	1	0
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Maharashtra	0	1	0
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Uttar Pradesh 0 0 5

Haryana 0 0 1

Andhra Pradesh 0 0 3

(d) Draft legislation has been prepared to curb unfair practices in the school education sector including the charging of capitation fees, misleading and non-transparent processes adopted by schools for the admission of students in higher classes, and the appointment of ineligible and unqualified teachers.

(e) The draft legislation on the prohibition of unfair practice in schools was placed before the Central Advisory Board of Education (CABE) and it unanimously endorsed the proposed legislation.